

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-470/ND/2022
IA/4405/2022

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Smt. Meera Goyal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

For the Respondent

:Adv. Gaurav Srivastava

ORDER

IA/4405/2022

Ld. Counsel on behalf of the Resolution Professional is present. Newly engaged Counsel on behalf of the Personal Guarantor is present and submitted they have not received the copy of the report of the Resolution Professional and they have received only a few papers but as mentioned in order dated 13.05.2024 although the Ld. Counsel who had appeared on behalf of the Personal Guarantor earlier had not stated this. However, in the interest of justice, Resolution Professional is directed to provide soft copy of the reply of the report to the Ld. Counsel for the Personal Guarantor. Reply be filed within a period of two weeks, list the matter on **05.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)